

Name of the post – Additional Legislative Counsel (Regional Languages)

Number of post - 02

Column No. of the Recruitment Rules	Existing provisions	Proposed provisions	Reasons
11	<p>Deputation: Officers under the Central or State Government or Union Territories:</p> <p>(a)(i) holding analogous posts on regular basis in the parent cadre or Department; or</p> <p>(ii) with five years service in the grade rendered after appointment thereto on a regular basis in level-12 in the pay matrix (Rs.78800-209200) or equivalent in the parent cadre or Department; and</p> <p>(b) possessing the following educational qualifications and experience:</p> <p>(A)(i) Masters Degree in Law from a recognised University or Institution; and</p> <p>(ii) possessing the following:</p> <p>a member of State Judicial Service for a period of ten years; or</p> <p>a Central or State or Union Territory Government Servant or an executive or officer in a Public Sector Undertaking or Statutory Body or Autonomous Body who has had experience in legal affairs for ten years; or</p>	<p>Deputation: Officers under the Central or State Government or Union Territories:</p> <p>(a)(i) holding analogous posts on regular basis in the parent cadre or Department; or</p> <p>(ii) with five years service in the grade rendered after appointment thereto on a regular basis in level-12 in the pay matrix (Rs.78800-209200) or equivalent in the parent cadre or Department; and</p> <p>(b) possessing the following educational qualifications and experience:</p> <p>(A)(i) Masters Degree in Law from a recognised University or Institution; and</p> <p>(ii) possessing the following:</p> <p>a member of State Judicial Service for a period of ten years; or</p> <p>a Central or State or Union Territory Government Servant or an executive or officer in a Public Sector Undertaking or Statutory Body or Autonomous Body who has had experience in legal affairs for ten years; or</p>	<p>It has been felt by this office that the officer who are appointed on these post does not have working computer knowledge in the respective languages and they are fully dependent on their Personal Assistant for the discharge of their official duties and day to day work. Due to the non-availability of Personal Assistant, the work of regional language is affected adversely.</p>

	<p>a qualified legal practitioner who has practised as such for ten years; or</p> <p>a teacher of law for ten years in a recognised institution; or</p> <p>ten years experience of translation into the concerned language (one of the languages, other than Hindi, mentioned in the Eighth Schedule to the Constitution) of statutes, statutory rules and orders in the Central Government or State Government or Union Territory; or</p> <p>ten years experience of drafting of statutes in the Central Government or State Government or Union Territory; and</p> <p>(iii) Passed Secondary School Examination or any higher examination from a recognised Board or University or Institution through medium of concerned language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) or had offered the concerned language as a subject in Secondary School Examination or any higher examination from a recognised Board or University or any institution or foreign University approved by the Central Government. Or</p> <p>(B) (i) Bachelors Degree in Law from a recognised University or Institution; and</p>	<p>a qualified legal practitioner who has practised as such for ten years; or</p> <p>a teacher of law for ten years in a recognised institution; or</p> <p>ten years experience of translation into the concerned language (one of the languages, other than Hindi, mentioned in the Eighth Schedule to the Constitution) of statutes, statutory rules and orders in the Central Government or State Government or Union Territory; or</p> <p>ten years experience of drafting of statutes in the Central Government or State Government or Union Territory; and</p> <p>(iii) Passed Secondary School Examination or any higher examination from a recognised Board or University or Institution through medium of concerned language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) or had offered the concerned language as a subject in Secondary School Examination or any higher examination from a recognised Board or University or any institution or foreign University approved by the Central Government; and</p>	
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	<p>(ii) possessing the following:</p> <p>a member of State Judicial Service for a period of twelve years; or</p> <p>a Central or State or Union Territory Government Servant or an executive or officer in a Public Sector Undertaking or Statutory Body or Autonomous Body who has had experience in legal affairs for twelve years; or</p> <p>a qualified legal practitioner who has practised as such for twelve years; or</p> <p>a teacher of law for twelve years in a recognised institution; or</p> <p>twelve years experience of translation into the concerned language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) of statutes, statutory rules and orders in the Central Government or the State Government or Union Territory; or</p> <p>twelve years experience of drafting of statutes in the Central Government or the State Government or Union Territory; and</p> <p>(iii) Passed Secondary School Examination or any higher examination from a recognised Board or University or Institution through medium of concerned language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) or had offered the</p>	<p>(iv) should have computer knowledge in their respective language. Or</p> <p>(B) (i) Bachelors Degree in Law from a recognised University or Institution; and</p> <p>(ii) possessing the following:</p> <p>a member of State Judicial Service for a period of twelve years; or</p> <p>a Central or State or Union Territory Government Servant or an executive or officer in a Public Sector Undertaking or Statutory Body or Autonomous Body who has had experience in legal affairs for twelve years; or</p> <p>a qualified legal practitioner who has practised as such for twelve years; or</p> <p>a teacher of law for twelve years in a recognised institution; or</p> <p>twelve years experience of translation into the concerned language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) of statutes, statutory rules and orders in the Central Government or the State Government or Union Territory; or</p> <p>twelve years experience of drafting of statutes in the Central Government or the</p>	
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	<p>concerned language as a subject in Secondary School Examination or any higher examination from a recognised Board or University or any institution or foreign University approved by the Central Government.</p> <p>Note 1: The expression qualified legal practitioner used in the essential qualifications means a person who is an advocate or a pleader and has practised as such for five years in case of Masters Degree in Law or seven years in case of Bachelors Degree in Law.</p> <p>Note 2: The term experience in legal affairs means holding of a substantive legal post under the Government or Public Sector Undertaking or Statutory Body or Autonomous Body for which Bachelors Degree in Law is a prerequisite or essential qualification for recruitment.</p> <p>Desirable:</p> <p>(i) Five years experience of legislative drafting in the language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) concerned in Central or State Government.</p> <p>(ii) Bachelors degree from a recognised University or Institution with the language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) concerned as</p>	<p>State Government or Union Territory; and</p> <p>(iii) Passed Secondary School Examination or any higher examination from a recognised Board or University or Institution through medium of concerned language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) or had offered the concerned language as a subject in Secondary School Examination or any higher examination from a recognised Board or University or any institution or foreign University approved by the Central Government; and</p> <p>(iv) should have computer knowledge in their respective language.</p> <p>Note 1: The expression qualified legal practitioner used in the essential qualifications means a person who is an advocate or a pleader and has practised as such for five years in case of Masters Degree in Law or seven years in case of Bachelors Degree in Law.</p> <p>Note 2: The term experience in legal affairs means holding of a substantive legal post under the Government or Public Sector Undertaking or Statutory Body or Autonomous Body for which Bachelors Degree in Law is a</p>	
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	<p>a subject or medium at degree level.</p> <p>Note1:- The departmental officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion.</p> <p>Note2: Period of deputation including period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organisation or department of the Central Government shall ordinarily not to exceed five years.</p> <p>Note3: The maximum age limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.</p>	<p>prerequisite or essential qualification for recruitment.</p> <p>Desirable:</p> <p>(i) Five years experience of legislative drafting in the language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) concerned in Central or State Government.</p> <p>(ii) Bachelors degree from a recognised University or Institution with the language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) concerned as a subject or medium at degree level.</p> <p>Note1:- The departmental officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion.</p> <p>Note2: Period of deputation including period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organisation or department of the Central Government shall ordinarily not to exceed five years.</p> <p>Note3: The maximum age limit for appointment by deputation</p>	
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		shall be not exceeding fifty-six years as on the closing date of receipt of applications.	
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Name of the post- Deputy Legislative Counsel (Regional Languages).

[Number of posts- 14]

Column No. of the Recruitment Rules	Existing provisions	Proposed provisions	Reasons
7	<p>Qualification:</p> <p>Essential:</p> <p>A.(i) Masters Degree in Law from a recognised University or Institution; and</p> <p>(ii) possessing the following:</p> <p>a member of State Judicial Service for a period of eight years; or</p> <p>a Central or State or Union Territory Government Servant or an executive or officer in a Public Sector Undertaking or Statutory Body or Autonomous Body who has had experience in legal affairs for eight years; or</p> <p>a qualified legal practitioner who has practised as such for eight years; or</p> <p>a teacher of law for eight years in a recognised institution; or</p> <p>eight years experience of translation into the concerned language (one of the languages, other than Hindi, mentioned in the Eighth Schedule to the Constitution) of statutes, statutory rules and orders in the</p>	<p>Qualification:</p> <p>Essential:</p> <p>A.(i) Masters Degree in Law from a recognised University or Institution; and</p> <p>(ii) possessing the following:</p> <p>a member of State Judicial Service for a period of eight years; or</p> <p>a Central or State or Union Territory Government Servant or an executive or officer in a Public Sector Undertaking or Statutory Body or Autonomous Body who has had experience in legal affairs for eight years; or</p> <p>a qualified legal practitioner who has practised as such for eight years; or</p> <p>a teacher of law for eight years in a recognised institution; or</p> <p>eight years experience of translation into the concerned language (one of the languages, other than Hindi, mentioned in the Eighth Schedule to the Constitution) of statutes,</p>	<p>It has been felt by this office that the officer who are appointed on these post does not have working computer knowledge in the respective languages and they are fully dependent on their Personal Assistant for the discharge of their official duties and day to day work. Due to the non-availability of Personal Assistant, the work of regional language is affected adversely.</p>

	<p>Central Government or State Government or Union Territory; or</p> <p>eight years experience of drafting of statutes in the Central Government or State Government or Union Territory; and</p> <p>(iii) Passed Secondary School Examination or any higher examination from a recognised Board or University or Institution through medium of concerned language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) or had offered the concerned language as a subject in Secondary School Examination or any higher examination from a recognised Board or University or any institution or foreign University approved by the Central Government.</p> <p>Or</p> <p>B. (i) Bachelors Degree in Law from a recognised University or Institution; and</p> <p>(ii) possessing the following:</p> <p>a member of State Judicial Service for a period of ten years; or</p> <p>a Central or State or Union Territory Government Servant or an executive or officer in a Public Sector Undertaking or Statutory Body or Autonomous Body who</p>	<p>statutory rules and orders in the Central Government or State Government or Union Territory; or</p> <p>eight years experience of drafting of statutes in the Central Government or State Government or Union Territory; and</p> <p>(iii) Passed Secondary School Examination or any higher examination from a recognised Board or University or Institution through medium of concerned language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) or had offered the concerned language as a subject in Secondary School Examination or any higher examination from a recognised Board or University or any institution or foreign University approved by the Central Government; and</p> <p>(iv) should have computer knowledge in their respective language.</p> <p>Or</p> <p>B. (i) Bachelors Degree in Law from a recognised University or Institution; and</p> <p>(ii) possessing the following:</p> <p>a member of State Judicial Service for a period of ten years; or</p>	
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	<p>has had experience in legal affairs for ten years; or</p> <p>a qualified legal practitioner who has practised as such for ten years; or</p> <p>a teacher of law for ten years in a recognised institution; or</p> <p>ten years experience of translation into the concerned language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) of statutes, statutory rules and orders in the Central Government or the State Government or Union Territory; or</p> <p>ten years experience of drafting of statutes in the Central Government or the State Government or Union Territory;</p> <p>and</p> <p>(iii) Passed Secondary School Examination or any higher examination from a recognised Board or University or Institution through medium of concerned language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) or had offered the concerned language as a subject in Secondary School Examination or any higher examination from a recognised Board or University or any institution or foreign University approved by the Central Government.</p>	<p>a Central or State or Union Territory Government Servant or an executive or officer in a Public Sector Undertaking or Statutory Body or Autonomous Body who has had experience in legal affairs for ten years; or</p> <p>a qualified legal practitioner who has practised as such for ten years; or</p> <p>a teacher of law for ten years in a recognised institution; or</p> <p>ten years experience of translation into the concerned language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) of statutes, statutory rules and orders in the Central Government or the State Government or Union Territory; or</p> <p>ten years experience of drafting of statutes in the Central Government or the State Government or Union Territory;</p> <p>and</p> <p>(iii) Passed Secondary School Examination or any higher examination from a recognised Board or University or Institution through medium of concerned language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) or had offered the concerned language as a subject in Secondary School Examination</p>	
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	<p>Note1: The expression qualified legal practitioner used in the essential qualifications means a person who is an advocate or a pleader and has practised as such for eight years in case of Masters Degree in Law or ten years in case of Bachelors Degree in Law.</p> <p>Note2: The term experience in legal affairs means holding of a substantive legal post under the Government or Public Sector Undertaking or Statutory Body or Autonomous Body for which Bachelors Degree in Law is a prerequisite or essential qualification for recruitment.</p> <p>Note3: Qualifications are relaxable at the discretion of the Union Public Service Commission, for reasons to be recorded in writing, in case of candidates otherwise well qualified.</p> <p>Note4: The qualification(s) regarding experience is/are relaxable at the discretion of the Union Public Service Commission, for reasons to be recorded in writing, in the case of candidates belonging to the Scheduled Castes or the Scheduled Tribes, if at any stage of selection the Union Public Service Commission is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the vacancies reserved for them.</p>	<p>or any higher examination from a recognised Board or University or any institution or foreign University approved by the Central Government; and</p> <p>(iv) should have computer knowledge in their respective language.</p> <p>Note1: The expression qualified legal practitioner used in the essential qualifications means a person who is an advocate or a pleader and has practised as such for eight years in case of Masters Degree in Law or ten years in case of Bachelors Degree in Law.</p> <p>Note2: The term experience in legal affairs means holding of a substantive legal post under the Government or Public Sector Undertaking or Statutory Body or Autonomous Body for which Bachelors Degree in Law is a prerequisite or essential qualification for recruitment.</p> <p>Note3: Qualifications are relaxable at the discretion of the Union Public Service Commission, for reasons to be recorded in writing, in case of candidates otherwise well qualified.</p> <p>Note4: The qualification(s) regarding experience is/are relaxable at the discretion of the Union Public Service Commission, for reasons to be recorded in writing, in the case</p>	
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	<p>Desirable:</p> <p>Qualification: Bachelors degree from a recognised University or Institution with the language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) concerned as a subject or medium at degree level.</p> <p>Note: The exact requirement of the concerned language shall be indicated at the time of recruitment.</p> <p>Experience: Five years experience of legislative drafting in the language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) concerned in Central or State Government.</p>	<p>of candidates belonging to the Scheduled Castes or the Scheduled Tribes, if at any stage of selection the Union Public Service Commission is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the vacancies reserved for them.</p> <p>Desirable:</p> <p>Qualification: Bachelors degree from a recognised University or Institution with the language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) concerned as a subject or medium at degree level.</p> <p>Note: The exact requirement of the concerned language shall be indicated at the time of recruitment.</p> <p>Experience: Five years experience of legislative drafting in the language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) concerned in Central or State Government.</p>	
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Name of the post- Assistant Legislative Counsel (Regional Languages)

[No. of posts- 14]

Column No. of the	Existing provisions	Proposed provisions	Reasons
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Recruitment Rules			
7	<p>Qualification:</p> <p>Essential:</p> <p>A.(i) Masters Degree in Law from a recognised University or Institution; and</p> <p>(ii) possessing the following:</p> <p>a member of State Judicial Service for a period of five years; or</p> <p>a Central or State or Union Territory Government Servant or an executive or officer in a Public Sector Undertaking or Statutory Body or Autonomous Body who has had experience in legal affairs for five years; or</p> <p>a qualified legal practitioner who has practised as such for five years; or</p> <p>a teacher of law for five years in a recognised institution; or</p> <p>five years experience of translation into the concerned language (one of the languages, other than Hindi, mentioned in the Eighth Schedule to the Constitution) of statutes, statutory rules and orders in the Central Government or State Government or Union Territory; or</p> <p>five years experience of drafting of statutes in the Central Government or State Government or Union Territory; and</p>	<p>Qualification:</p> <p>Essential:</p> <p>A.(i) Masters Degree in Law from a recognised University or Institution; and</p> <p>(ii) possessing the following:</p> <p>a member of State Judicial Service for a period of five years; or</p> <p>a Central or State or Union Territory Government Servant or an executive or officer in a Public Sector Undertaking or Statutory Body or Autonomous Body who has had experience in legal affairs for five years; or</p> <p>a qualified legal practitioner who has practised as such for five years; or</p> <p>a teacher of law for five years in a recognised institution; or</p> <p>five years experience of translation into the concerned language (one of the languages, other than Hindi, mentioned in the Eighth Schedule to the Constitution) of statutes, statutory rules and orders in the Central Government or State Government or Union Territory; or</p> <p>five years experience of drafting of statutes in the Central Government or State</p>	<p>It has been felt by this office that the officer who are appointed on these post does not have working computer knowledge in the respective languages and they are fully dependent on their Personal Assistant for the discharge of their official duties and day to day work. Due to the non-availability of Personal Assistant, the work of regional language is affected adversely.</p>

	<p>(iii) Passed Secondary School Examination or any higher examination from a recognised Board or University or Institution through medium of concerned language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) or had offered the concerned language as a subject in Secondary School Examination or any higher examination from a recognised Board or University or any institution or foreign University approved by the Central Government.</p> <p>Or</p> <p>B. (i) Bachelors Degree in Law from a recognised University or Institution; and</p> <p>(ii) possessing the following:</p> <p>a member of State Judicial Service for a period of seven years; or</p> <p>a Central or State or Union Territory Government Servant or an executive or officer in a Public Sector Undertaking or Statutory Body or Autonomous Body who has had experience in legal affairs for seven years; or</p> <p>a qualified legal practitioner who has practised as such for seven years; or</p> <p>a teacher of law for seven years in a recognised institution; or</p> <p>seven years experience of translation into the concerned</p>	<p>Government or Union Territory; and</p> <p>(iii) Passed Secondary School Examination or any higher examination from a recognised Board or University or Institution through medium of concerned language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) or had offered the concerned language as a subject in Secondary School Examination or any higher examination from a recognised Board or University or any institution or foreign University approved by the Central Government; and</p> <p>(iv) should have computer knowledge in their respective language.</p> <p>Or</p> <p>B. (i) Bachelors Degree in Law from a recognised University or Institution; and</p> <p>(ii) possessing the following:</p> <p>a member of State Judicial Service for a period of seven years; or</p> <p>a Central or State or Union Territory Government Servant or an executive or officer in a Public Sector Undertaking or Statutory Body or Autonomous Body who has had experience in legal affairs for seven years; or</p>	
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	<p>language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) of statutes, statutory rules and orders in the Central Government or the State Government or Union Territory; or</p> <p>seven years experience of drafting of statutes in the Central Government or the State Government or Union Territory; and</p> <p>(iii) Passed Secondary School Examination or any higher examination from a recognised Board or University or Institution through medium of concerned language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) or had offered the concerned language as a subject in Secondary School Examination or any higher examination from a recognised Board or University or any institution or foreign University approved by the Central Government.</p> <p>Note1: The expression qualified legal practitioner used in the essential qualifications means a person who is an advocate or a pleader and has practised as such for five years in case of Masters Degree in Law or seven years in case of Bachelors Degree in Law.</p> <p>Note2: The term experience in legal affairs means holding of a substantive legal post under the</p>	<p>a qualified legal practitioner who has practised as such for seven years; or</p> <p>a teacher of law for seven years in a recognised institution; or</p> <p>seven years experience of translation into the concerned language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) of statutes, statutory rules and orders in the Central Government or the State Government or Union Territory; or</p> <p>seven years experience of drafting of statutes in the Central Government or the State Government or Union Territory; and</p> <p>(iii) Passed Secondary School Examination or any higher examination from a recognised Board or University or Institution through medium of concerned language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) or had offered the concerned language as a subject in Secondary School Examination or any higher examination from a recognised Board or University or any institution or foreign University approved by the Central Government; and</p>	
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	<p>Government or Public Sector Undertaking or Statutory Body or Autonomous Body for which Bachelors Degree in Law is a prerequisite or essential qualification for recruitment.</p> <p>Desirable:</p> <p>Qualification: 1. Five years experience of legislative drafting in the language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) concerned in Central or State Government.</p> <p>2. Bachelors degree from a recognised University or Institution with the language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) concerned as a subject or medium at degree level.</p>	<p>(iv) should have computer knowledge in their respective language.</p> <p>Note1: The expression qualified legal practitioner used in the essential qualifications means a person who is an advocate or a pleader and has practised as such for five years in case of Masters Degree in Law or seven years in case of Bachelors Degree in Law.</p> <p>Note2: The term experience in legal affairs means holding of a substantive legal post under the Government or Public Sector Undertaking or Statutory Body or Autonomous Body for which Bachelors Degree in Law is a prerequisite or essential qualification for recruitment.</p> <p>Desirable:</p> <p>Qualification: 1. Five years experience of legislative drafting in the language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) concerned in Central or State Government.</p> <p>2. Bachelors degree from a recognised University or Institution with the language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) concerned as a subject or medium at degree level.</p>	
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